

**Amendment to Cantonment Board Act,
1924**

6946. SHRIGOPINATH GAJAPATHI:
Will the PRIME MINISTER be pleased to
state:

(a) whether Government have any pro-
posal to amend the Cantonment Board Act
of 1924;

(b) if so, the suggestions received from
different quarters in that regard;

(c) whether Government have exam-
ined those suggestions; and

(d) the time by which the Act is going to
be amended?

THE MINISTER OF STATE IN THE
MINISTRY OF DEFENCE (DR. RAJA
RAMANNA): (a) Yes, Sir.

(b) No suggestion has been received in
this regard.

(c) Does not arise.

(d) No specific date can be given.

New Bird Sanctuaries

6947. SHRIGOPINATH GAJAPATHI:
Will the PRIME MINISTER be pleased to
state:

(a) whether Government have a pro-
posal to set up some bird sanctuaries in the
country;

(b) if so, the number of bird sanctuaries
proposed to be set up in 1990-91:

(c) the name of the State and the Union
Territories where new sanctuaries are pro-
posed to be set up:

(d) whether any bird sanctuaries are
proposed to be set up in Orissa; and

(e) if so, the locations thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF ENVIRONMENT AND FOR-
ESTS (SHRIMATI MANEKA GANDHI): (a)
to (e). The responsibility of setting up Wildlife
Sanctuaries vests with the State Govern-
ment.

**Allocation to Punjab Under Plan
Expenditure**

6948. SHRI KAMAL CHAUDHRY: Will
the PRIME MINISTER be pleased to state:

(a) the total amount allocated to Punjab
under the plan expenditure in the Seventh
Five Year Plan;

(b) whether the above amount has
been allocated on the basis of population of
the State, if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE
MINISTRY OF PLANNING AND MINISTER
OF STATE IN THE MINISTRY OF PRO-
GRAMME IMPLEMENTATION (SHRI
BHAGEY GOBARDHAN): (a) An outlay of
Rs. 3285 crores was agreed for the Seventh
Five Year Plan of Punjab.

(b) and (c). The size of the plan outlay of
a State is determined on the basis of avail-
able financial resources which include (a)
State's own resources and (b) Central
Assistance. Central Assistance is allocated
to the States on the basis of the modified
Gadgil Formula, as approved by the Na-
tional Development Council in August, 1980.
For the purpose of allocation of Central
Assistance the States are divided into two
categories viz. Special Category States and
Non-Special Category States. The Central